

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.6**  
**I.A.No.362/2024 in**  
**C.P. (IB)No.216/BB/2020**

**IN THE MATTER OF:**

M/s. Steel Hypermart India Pvt. Ltd.

... Petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 02.05.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For I.A.No.362/2024 : Shri Atul Madhavan, Adv., for Applicant

**ORDER**

**I.A.No.362/2024:**

1. This Application has been filed by Shri Ravindra Beleyur, RP of Corporate Debtor (Applicant), U/s.12 and 60(5) of the IBC, 2016 R/w. Rule 11 of NCLT Rules, 2016, seeking exclusion of 498 days from 01.07.2022 to 10.11.2023 in the CIRP period on account of operation of status-quo order passed by this Tribunal vide Order dated 01.07.2022 and to exclude the period of 159 days i.e. from 11.11.2023 to 17.04.2024.
2. Heard Ld. Counsel appearing for the Applicant.
3. It is stated that, on account of stay granted by this Adjudicating Authority, and an additional 159 days on account of the erstwhile RP not performing any significant duties connected with the CIRP from 11.11.2023 to 17.04.2024, during which he was also entangled with the Order of the disciplinary committee of IBBI, including the period of filing and disposal of Application for replacement of the Resolution Professional. Hence, the Applicant seeks exclusion of a total of 657 days from the period of computation of CIR process.

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4. In the circumstances and for the reasons stated in the Application, the instant I.A. is hereby allowed by granting exclusion of a period of 498 days, i.e., from 01.07.2022 to 10.11.2023, on account of the operation of the status-quo Order passed by this Tribunal; and further allowing the exclusion of the period of 159 days, i.e., from 11.11.2023 to 17.04.2024.
5. Accordingly, **I.A.No.362/2024 is disposed of.**

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
K. BISWAL  
MEMBER (JUDICIAL)**

Shruthi